

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

(12) C.P.(IB)-7(MB)/2020

CORAM: Present :

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **04.03.2021**.

NAME OF THE PARTIES: M. Sushilkumar
V/s.
Artedz Fabs Limited

SECTION : U/s 9 of Insolvency & Bankruptcy Code, 2016.

ORDER

1. The Counsel for the Petitioner present and mentions that against the Corporate Debtor in CP 1098/2020, an Order initiating CIRP has already been passed vide Order of NCLT dated 18.02.2021.
2. In view of this, the Petition becomes Infructuous and the Petitioner is directed to file his claim with the IRP/RP of the Corporate Debtor.
3. Petition "**dismissed**" as "Infructuous".

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
Date : 04.03.2021

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)